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28.4.94

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T. L. Verma, J.M.

Advocates have resolved
not work today. The case
is adjourned to 20.5.94 for
admission.

Rec
rec

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20.5.94

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T. L. Verma, J.M.

For A.K. Pandey, Proxy Counsel for
Sri S.P. Pandey submits that
the Counsel for the applicant
is busy elsewhere. Adjourned
for this case on 13.7.1994 for
admission.

W.P.
Am.

O.R.

Submitted before
Hon'ble Court on 13-7-94

for admission.

*Jan
13/7/94*

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13/7/94

Hon. Mr. S. Das Gupta A.M.
Hon. Mr. T. L. Verma J.M.

None appeared on behalf of the
applicant. The case is adjourned to
10/8/94 for admission.

W.P.
Am.

W.P.
Am.

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 662 of 1994

R.S.Tewari Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A
Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri S.P.Pandey, learned counsel
for the applicant on admission.

2. The applicant in this case stated to be continuously working as Extra Departmental Branch Post Master since 1961 and the work and conduct of the applicant is stated to have always been good and satisfactory. It has also been stated that the applicant has been put off duty by the impugned order dated 17.1.1994 without indicating any reasons thereof. It is this order, which is under challenge in this application.

3. The competent authority has got ^{full powers} ~~however,~~ under the relevant Rules to put an Extra Departmental Agent off duty in contemplation of disciplinary proceedings. It appears that after the impugned order was served on the applicant, a chargesheet was also been served on him. It is therefore, clear that the disciplinary action is already ~~in train~~. In view of this, we are not inclined to interfere at this stage and adjudicate upon the

W.L.

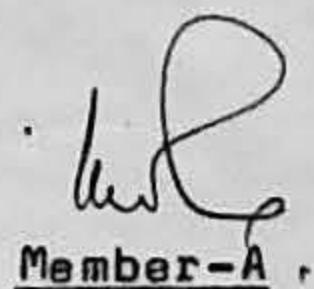
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reasonableness or otherwise of serving the impugned order which is of interlocutory nature. However, ~~misfeasance~~ an employee cannot be kept off duty for ~~indicated~~ period and the disciplinary action initiated against the applicant must be finalised expeditiously in a time bound manner.

4. We are therefore, of the view that it will be just and fair to direct the respondents to bring the disciplinary action against the applicant to a conclusion expeditiously within a period, not exceeding 6 months. The applicant shall co-operate with the competent authority in bringing the inquiry to a expeditious conclusion in accordance with law.

5. With this direction, this application stands disposed of at the admission stage.


Member-J


Member-A

Allahabad Dated: 10.8.1994

/jw/